

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4436  
ANSWERED ON:21.12.2011  
VIOLATION OF RULES BY IITS  
Sinh Dr. Sanjay;Yadav Shri M. Anjan Kumar

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether some persons have moved the Court against the working of the Indian Institutes of Technology (IITs) in contravention of rules during the last three years;
- (b) if so, the details thereof;
- (c) the orders issued by the Court in this regard and the details thereof, case-wise; and
- (d) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (d): The Indian Institutes of Technology (IITs) are statutory autonomous bodies governed by the Institutes of Technology Act, 1961 and the statutes and ordinances framed thereunder. According to the information furnished by the IITs, during the last three years, there has been no case of statutory violation leading to court cases. However, there have been cases where aggrieved individuals have approached various courts of law seeking relief in regard to matters pertaining to admission, continuance in the admitted courses / programmes of study, appointment to faculty and non-faculty positions, service conditions relating to promotion, age of superannuation, retention of accommodation, disciplinary matters, alleged irregularities in the conduct of IIT-JEE, etc. As reported by four IITs, the number of such cases which have been disposed of or are pending in various courts of law during the last three years is as under:-

2009	2010	2011
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Disposed of	Pending	Disposed of	Pending	Disposed of	Pending
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6	7	9	4	8	13
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Out of the 23 cases disposed of, 22 cases have gone in favour of the Institutes and in one case the orders of the Hon'ble Court has been complied with.